

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH

RA No.17/2003 in
MA No.334/2003
O.A.No.1220/1996

Calcutta, this the 18th day of August, 2003.

HON'BLE SHRI S. BISWAS, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Union of India & Others

-Applicants

Versus

Pijush Kanti Hazara

-Respondent

O R D E R (BY CIRCULATION)

By Sh. Shanker Raju, M(J)

The present RA is filed by the review applicants, seeking review of our order dated 4.10.2002 passed in OA No.1220/1996.

2. Review applicants have also filed MA-334/2003 praying for condonation of delay in filing the RA. We have perused the MA and do not find any good ground to condone the delay.

3. However, in the interest of justice, we have perused our order dated 4.10.2002 and also the review application. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA they seek to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by